

ITEM NO.28

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 629/2021

JYOTI ZONGLUJU

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.66863/2021-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 02-12-2022 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The reliefs which have been sought in the proceedings under Article 32 of the Constitution are extracted below :

“To issue a writ, order or direction in the nature of mandamus, thereby directing the Respondent No.1 to 3 to frame/make strict guidelines/law on racial discrimination faced by the people of north east states across India by insertation relevant sections in Indian Penal Code relying on the report/recommendation of M.K Bezbaruah Committee submitted in the year 2014 and despite Parliament Approval, it has not been implemented till date by the Government of India.

To issue a writ, order or direction in the nature of mandamus, directing the Respondent No.1 and 2 to issue directions to the Concerned Ministry to insert relevant chapters in all NCERT Books

(Class VI-VIII) namely Geography, History, Demography and Culture & Heritage of States of North East separately;

To issue a writ, order or direction in the nature of mandamus, directing the Respondent No.4 to immediately suspend/ban the accounts of their users, who has previously made videos on racial discrimination from their platform and circulated the said video through same platform.”

- 2 It is well settled that a mandamus cannot be issued to a law making body to frame legislation. The second relief pertains to the domain of education policy. Insofar as the third relief is concerned, an individual, aggrieved by a racially discriminatory video on a social media platform, would be at liberty to pursue remedies as available in law.
- 3 The Writ Petition is accordingly disposed of.
- 4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR